

Government of India
Company Law Board

“NOTICE TO DEPOSIT HOLDERS IN M/s. PURE DRINKS (NEW DELHI) LTD.”

Depositors seeking refund of deposits from the above company must submit within 30 days to the undersigned their applications by furnishing an affidavit of Rs.10/- on non judicial stamp paper duly notarised containing (i) Name of the depositors, (ii) Full Address, Telephone No., (iii) FD Amount and Date of deposit, (iv) Folio No./Star No./LR NO./FD No.,(v) Date of Maturity, (vi) Amount due as on date of applying (a) Principal (b) Interest, (vii) Death Certificate and indemnity Bond on Rs.100/- Non-judicial Stamp Paper duly notarised in case of death of depositor, (viii) Remarks, if any, (ix) declaration that “The contents of the above Affidavit signed by me are correct and true to the best of my knowledge and belief and nothing has been concealed therein. If any extra or wrong payment is made to me, I will be liable to pay back that payment to Company Law Board, New Delhi”, (x) Signature of the Depositor.

Dated: 01.09.2007

Sd/-
(B.L. Sinha)
Secretary, Company Law Board,
Shastri Bhawan, 5th Floor, ‘A’ Wing,
Dr. R.P. Road, New Delhi-110 001
Ph. 23383452